

## IN THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 16 OF 2023

IN THE MATTER OF:

ISHHITA FOUNDATION

... Appellant

Versus

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE &  
ORS

...Respondent(s)

INDEX

S. No.	Particulars	Page No.
1.	Reply on behalf of State Level Environment Impact Assessment Authority, Uttar Pradesh	1-4
2.	Duly signed affidavit	5-6
3.	Annexure no.01- True copy of minutes of the meeting dated: 25.11.2020.	7-40
4.	Annexure no.02- True copy of minutes of the meeting dated: 16.12.2020.	41
5.	Annexure no.03- True copy of ToR letter dated 07.01.2021.	42-47
6.	Annexure no.04- True copy of minutes of the meeting dated: 22.11.2021.	48-50
7.	Annexure no.05- True copy of minutes of the meeting dated: 04.12.2021.	51-52

8.	<b>Annexure no.06-</b> True copy of Environment Clearance letter dated 23.12.2021.	53-63
9.	<b>Annexure no.07-</b> True copy of minutes of the meeting, dated: 22.02.2023.	64
10.	<b>Annexure no.08-</b> True copy of Environment Clearance letter dated 23.12.2023	65

*Priyanka*

*Swami*

THROUGH

**PRIYANKA SWAMI**  
**Advocate**  
**Counsel for SEIAA, U.P.**  
**F- 13, Ground Floor,**  
**Jangpura Extension,**  
**New Delhi- 110014**

**Date: 06.11.2023**

IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 16 OF 2023

IN THE MATTER OF:

**ISHHITA FOUNDATION**

... Appellant

Versus

**MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE &  
ORS**

...Respondent(s)

**Reply On Behalf Of RESPONDENT State Level Environment Impact  
Assessment Authority (SEIAA), Uttar Pradesh.**

MOST RESPECTFULLY SHOWETH: -

1. It is submitted that an online Application dated 03/10/2020, Proposal No-SIA/UP/MIN/57225/2020 was made by the project proponent, M/S AMBEY GRANITE for issuance of grant of Terms of Reference for "Sand/ Morrur Mining" Gata No.- 53 to 71, 74 to 86, 91, 132 to 134 Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P.(Leased Area-50.0 Ha.)

2. Chronologically, the case was considered in 505th SEAC Meeting Dated 25.11.2020 wherein, a presentation was made by project proponent along with their consultant M/s Cognizance Reaserch India Pvt. Ltd. The committee discussed the matter and recommended to issue the terms of reference (ToR) for the preparation of EIA. Concerned copy of minutes of the meeting dated: 25.11.2020 is being filed herewith and marked as **Annexure no.01**.
3. Subsequently, the case was considered in 426<sup>th</sup> SEIAA Meeting 16.12.2020 wherein, SEIAA agreed with the recommendations of the SEAC to issue the terms of reference (ToR) to proposed project for conducting EIA studies. The SEIAA also added additional ToR points. Concerned copy of minutes of the meeting dated: 16.12.2020 is being filed herewith and marked as **Annexure no.02**.
4. Further, SEIAA, vide letter no. 606/Parya/SEIAA/5924/2020 dated: 07.01.2021 issued grant of Terms of Reference for "Sand/ Morrum Mining" Gata No.- 53 to 71, 74 to 86, 91, 132 to 134 Village- Guruwal, Tehsil- Khaga, District- Fatehpur. Concerned copy of ToR letter dated 07.01.2021 is being filed herewith and marked as **Annexure no.03**.
5. After the grant of ToR an online Application dated 28.09.2021, was made by the project proponent, for issuance of grant of Environment Clearance for "Sand/ Morrum Mining" Gata No.- 53 to 71, 74 to 86, 91, 132 to 134 Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P.

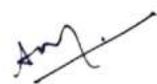
6. Chronologically, the case was considered in 595th SEAC Meeting Dated 22.11.2021 wherein, a presentation was made by project proponent along with their consultant. The committee discussed the matter and recommended grant of Environment Clearance for the proposed project along with the general and specific conditions. Concerned copy of minutes of the meeting dated: 22.11.2021 is being filed herewith and marked as **Annexure no.04**.
7. Subsequently, the case was considered in 529<sup>th</sup> SEIAA Meeting 04.12.2021 wherein, wherein, SEIAA agreed with the recommendations of the SEAC to grant the prior Environment Clearance to the proposed project for 1 year in the absence of replenishment study along with all the general and specific conditions as suggested by SEAC also adding certain specific conditions along with it. Concerned copy of minutes of the meeting dated: 04.12.2021 is being filed herewith and marked as **Annexure no.05**.
8. Further, SEIAA, vide EC Identification no. EC21B001UP189948 dated: 23.12.2021 issued Environment Clearance for "Sand/ Morrum Mining" Gata No.- 53 to 71, 74 to 86, 91, 132 to 134 Village- Guruwal, Tehsil- Khaga, District- Fatehpur. Concerned copy of Environment Clearance letter dated 23.12.2021 is being filed herewith and marked as **Annexure no.06**.
9. In 697<sup>th</sup> SEIAA Meeting dated 22.02.2023 wherein agreed to extend the validity of the Environment Clearance. Concerned copy of minutes, dated: 22.02.2023 is being filed herewith and marked as **Annexure no.7**.

10. Further, SEIAA, Vide letter no. 374/parya/SEIAA/ 6597-5924/2022 dated: 14.03.2023 issued validity extension letter for "Sand/ Morrum Mining" Gata No.- 53 to 71, 74 to 86, 91, 132 to 134 Village- Guruwal, Tehsil- Khaga, District- Fatehpur. Concerned copy of Environment Clearance letter dated 14.03.2023 is being filed herewith and marked as **Annexure no.08**.

**PRAYER**

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss this Appeal with Exemplary cost Or
- ii. Pass any such other order as may deem fit.

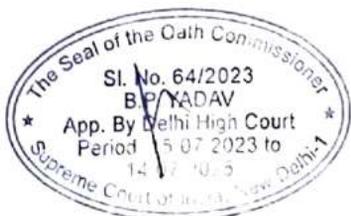
  
*Priyanka*  
THROUGH  
**PRIYANKA SWAMI**  
**Advocate**  
**Counsel for SEIAA, U.P.**  
**F- 13, Ground Floor,**  
**Jangpura Extension,**  
**New Delhi- 110014**

**Date: 06.11.2023**

**IN THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****APPEAL NO. 16 OF 2023**IN THE MATTER OF:**ISHHITA FOUNDATION****... Appellant****Versus****MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE &  
ORS****... Respondent(s)****AFFIDAVIT**

Affidavit of Sh. Anurag Kumar Yadav aged about 46 years s/o Sh. P N Singh presently posted as DEPUTY DIRECTOR, DIRECTORATE OF ENVIRONMENT u.p., having office at E 12/1 Noida, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.

  
**DEPONENT**

VERIFICATION

06 NOV 2023

Verified on solemn affirmation at New Delhi on this 6/11 day of November, 2023, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

*[Handwritten Signature]*

DEPONENT

IDENTITY THE EXECUTANT/DEPONENT WHO WAS SIGNED IN THE PRESENCE OF



CERTIFIED THAT THE DEPONENT  
As in affidavit  
has been read & explained & are true & correct  
to his/her Knowledge.  
6/11/23  
Priyanka Jyani  
Adv.  
Bpd  
6/11/23  
Oath Commissioner, New Delhi

**Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020**

The 505<sup>th</sup> meeting of SEAC was held through video in view of the Corona Virus Disease (Covid-19) on 25/11/2020. Following members were participated in the online meeting:

1.	Dr. S.N. Singh,	Chairman
2.	Dr. SaritaSinha,	Member
3.	Dr. Virendra Misra,	Member
4.	Dr. Pramod Kumar Mishra,	Member
5.	Dr. Ranjeet Kumar Dalela,	Member
6.	Dr. Ajoy Kumar Mandal,	Member
7.	Shri Rajive Kumar,	Member
8.	Shri Meraj Uddin,	Member

The Chairman welcomed the members to the 505<sup>th</sup> SEAC meeting which was conducted online. The SEAC unanimously took following decisions on the agenda points discussed:

**1. Sand/Morrum Mining from Betwa Riverbed at Gata No.- 1064, Khand No.- 01, Village-KahtaHamirpur, Tehsil- Kalpi, District- Jalaun, U.P., Shri Karan Singh Rajput., Area: 9.71 ha. File No. 5918/Proposal No. SIA/UP/MIN/57166/2020**

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from Betwa Riverbed at Gata No.- 1064, Khand No.- 01, Village- KahtaHamirpur, Tehsil- Kalpi, District- Jalaun, U.P., (Leased Area: 9.71 ha.).
2. Salient features of the project as submitted by the project proponent:

1. Agenda No. & Meeting Date	Agenda No. 505 <sup>th</sup> , Meeting Dated- 25-11-2020
2. On-line proposal No.	SIA/UP/MIN/57166/2020
3. File no. allotted by SEIAA, UP	5918
4. Name of Proponent	Shri Karan Singh Rajput S/o ShriHamarayan Singh
5. Full correspondence address of proponent and mobile no.	Address: 257, Ganeshganj, Orai, Jalaun U.P.
6. Name of Project	"Sand/ Moram Mining"
7. Name of River	Betwa River
8. Project location (Plot/Khasra/Gata No.)	Gata No. 1064, Khand No. 1, Area- 9.710 Ha (23.98 Acres) Village- Kahtahamirpur, Tehsil- Kalpi, District- Jalaun, State - Uttar Pradesh.
9. Name of Minor Mineral	River Bed Material (Sand/Moram)
10. Schedule (as per EIA notification 2006)	I(a)i
11. Category of Project	B(1)
12. Sanctioned Lease Area (in Ha.)	Total Lease Area: 9.710 Ha

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

13. Mineable/Workable Area (in Ha.)	6.484 Ha		
14. Project Status	State Govt. has given its consent vide letter no. 1369/खनिज-एमएमसी-30(ई-टेडर/2020)दिनांक 22/07/2020 for the exploitation of Sand/Morrum for a period of five years having production capacity 1,45,650 m <sup>3</sup> /annum.		
15. Zero level mRL	100 mRL		
16. Max. & Min mRL within lease area	Highest: 106 mRL & Lowest: 104 mRL		
17. Total Geological Reserves	2,97,716 m <sup>3</sup>		
18. Total Mineable Reserves (in approved mining plan)	1,45,650 m <sup>3</sup>		
19. Proposed Production/year	1,45,650 m <sup>3</sup> per annum		
20. Sanctioned Period of Mine lease	Five years		
21. Production of mine/day	582.6 m <sup>3</sup> /day		
22. Method of Mining	Method	Technology	Tools/ Machines
	Bar Scraping	Opencast, OTFM (Other than fully mechanized)	Bar scraper, Loader
23. No. of Working days	250 Days		
24. Working hours/day	8 -10 hours/day		
25. No. of Workers	73 Manpower		
26. No. of vehicles movement/day	60 Units (Assumed Loading Capacity: 10 m <sup>3</sup> /Unit)		
27. Type of Land	State Government Land		
28. Ultimate Depth of Mining	2.3 m		
29. Nearest metalled road from site	Kalpi - Dgawa - RatthaMarg is 1250 m, West		
30. Water Requirement	Source	Purpose	Avg.Demand /Day(in KLD)
	Portable Tanker	Drinking @15 lpcd/worker	73 worker x 15 lpcd =1095 lpcd
	Surface Water	Land reclamation/plantation @2.5 Lit/Tree	250 Tree x 2.5 Lit = 625 Lpcd
		Dust suppression twice in a day (Haulage Road Area) @2 Lit/Sq.m	1250m (Length) x 7m (Width) = 8750 m <sup>2</sup> x 2 = 17500 Liter
	Total		
31. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021		
32. Any litigation pending against the project or hand in any court	No		
33. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Jalaun. Letter No. 1441, खनिज-एमएमसी-30, दिनांक -28-08-2020		
34. Details of Mining Lease Area in Approved Mining Plan	Total Sanctioned Mine Lease Area (ha)	9.710	
	Water Submerged area	2.267	
	Area comes under SSMG 2016 for the safety of River i.e. 3m(ha)	0.1267	
	Workable area(ha)	6.4845	
	Area after leaving 7.5 m safety zone	0.8318	
35. Details of Lease Area in approved DSR	Approved DSR, Jalaun : Page No- 54, Table No-12, Sr. No-63		
36. Total Cost of Project	Rs. 106.98 Lakhs		
37. Proposed CER Cost	Rs. 2.14 Lakhs (2% of the total Project Cost)		
38. Proposed EMP Cost	Rs. 22.69 Lakhs		

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

39. Length and breadth of Haul Road	Haulage Road Length 1250 m & Haulage Road Width 7 m
40. No. of Trees to be Planted	250 Trees

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-01**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

- If the baseline data is not within the permissible level, specific mitigation measures for the area in question should be submitted at the time of EIA.
  - Geo coordinates and area for workable, non workable and total lease area should be submitted.
  - Recalculate area and volume as per SSMMG, 2016 guidelines and enforcement monitoring guidelines, 2020.
- 2. Building Stone (Khanda, Boulder, Bailast&Gitti )Mining at Gata No.-1097, Khand No.- 07, at Village- Utlayan, Tehsil-Mahoba, District -Mahoba, U.P. ShriVipul Kumar Agrawal., Lease area -0.809 ha. File No. 5919/Proposal No. SIA/UP/MIN/57176/2020**

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for "Building Stone (Khanda, Boulder, Bailast (Gitti)" Project at Gata No.-1097 Khand No.-07, Village- Utlayan, Tehsil- Mahoba, District- Mahoba, U.P., (Leased Area- 0.809 ha.).
- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57176/2020
2. File No. allotted by SEIAA, UP	5919
3. Name of Proponent	Shri Vipul Kumar Agrawal S/o Shri Anil Kumar Agrawal
4. Full correspondence address of proponent and mobile no.	Murli Bhawan, Chhoti Bazar, Banda, Distt.- Banda, U.P.
5. Name of Project	Building Stone (Khanda, Boulder, Bailast (Gitti) Mining Project
6. Project location (Plot/ Khasra /Gata No.)	Gata No.- 1097 Khand - 07
7. Name of River	NA
8. Name of Village	Utlayan
9. Tehsil	Mahoba
10. District	Mahoba

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

11.	Name of Minor Mineral	Building Stone (Khanda, Boulder, Bailast (Gitti))		
12.	Sanctioned Lease Area (in Ha.)	0.809 ha.		
13.	Max.& Min mrl within lease area	210.0 mRL- 162.0 mRL		
14.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 24' 27.154"	79° 56' 10.524"
		B	25° 24' 27.380"	79° 56' 09.171"
		C	25° 24' 19.864"	79° 56' 08.588"
		D	25° 24' 19.423"	79° 56' 09.817"
15.	Total Geological Reserves	643275 m <sup>3</sup>		
16.	Total Mineable Reserves	161900 m <sup>3</sup>		
17.	Total Proposed Production (in five year)	115600 m <sup>3</sup>		
18.	Proposed Production / year	Year	Production	
		1 <sup>st</sup>	32360 m <sup>3</sup>	
		2 <sup>nd</sup>	32360 m <sup>3</sup>	
		3 <sup>rd</sup>	32360 m <sup>3</sup>	
		4 <sup>th</sup>	9260 m <sup>3</sup>	
		5 <sup>th</sup>	9260 m <sup>3</sup>	
		6 <sup>th</sup>	9260 m <sup>3</sup>	
		7 <sup>th</sup>	9260 m <sup>3</sup>	
		8 <sup>th</sup>	9260 m <sup>3</sup>	
		9 <sup>th</sup>	9260 m <sup>3</sup>	
		10 <sup>th</sup>	9260 m <sup>3</sup>	
	Total	161900 m <sup>3</sup>		
19.	Sanctioned Period of Mine lease	10 Year		
20.	Production of mine/day	107.86 m <sup>3</sup> (maximum)		
21.	Method of Mining	Opencast Semi-Mechanized		
22.	No.of working days	300 days		
23.	Working hours/day	8 Hours/Day		
24.	No.Of workers	35 (average)		
25.	No.Of vehicle movement /day	11 (average)		
26.	Type of Land	Govt. Land		
27.	Ultimate Depth of Mining	06 meter (average)		
28.	Nearest metalled road from site	0.40 km		
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.35	
		Suppression of dust	2.40	
		Plantation	0.55	
		Others( if any)	-----	
	Total	3.30		
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development).,Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 4942/MMC-30/2020-21, Dated 24 <sup>th</sup> August, 2020		
33.	Details of Lease Area in approved DSR	S.No.- 78.		
34.	Proposed CER cost	1.35 Lakh		
35.	Proposed EMP cost	16.12 Lakh		
36.	Length and breadth of Haul Road.	Length- 0.40 km, Width- more than 6.0 m		
37.	No. of Trees to be Planted	532		

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-02**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

1. Composite map on the basis of cluster certificate of proposed operational and non operational lease areas marked in different colors should be submitted.
  2. KML file with all cluster area together should be provided at the time of EIA.
  3. Baseline data from March, 2019 to May 2019 along with file no. name of PP and letter of consent should be provided at the time of EIA.
3. **Building Stone (Khanda, Boulder, Bailast&Gitti )Mining at Gata No.-2/4, Khand No.-08, at Village- Jujhar, Tehsil-Mahoba, District -Mahoba, U.P. ShriYashoda Devi Sahu., Area-1.619 ha. File No. 5920/Proposal No. SIA/UP/MIN/57211/2020**

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Khanda, Boulder, Bailast (Gitti) Project at Gata No.-2/4 Khand No.-08, Village- Jujhar, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area-1.619 ha)
2. Salient features of the project as submitted by the project proponent:

1.	On-line report submitted on (for TOR)	03/10/2020
2.	On-line proposal No.	SIA/UP/MIN/57211/2020
3.	File No. allotted by SEIAA, UP	5920
4.	Name of Proponent	Smt. Yashoda Devi Sahu W/o Shri Changa Prasad Sahu
5.	Full correspondence address of proponent and mobile no.	Add.- Vivek Nagar, Kabrai, Tehsil & District- Mahoba, U.P.
6.	Name of Project	Building Stone (Khanda, Boulder, Bailast (Gitti) Mining Project
7.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 2/4 Khand No.-08
8.	Name of River	NA
9.	Name of Village	Jujhar
10.	Tehsil	Mahoba
11.	District	Mahoba
12.	Name of Minor Mineral	Building Stone (Khanda, Boulder, Bailast (Gitti)
13.	Sanctioned Lease Area (in Ha.)	1.619ha.
14.	Max.& Min mrl within lease area	200.0 mRL- 176.0 mRL

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

15.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25°24'15.273"N	79°55'7.399"E
		B	25°24'18.707"N	79°55'11.203"E
		C	25°24'21.917"N	79°55'9.129"E
		D	25°24'18.094"N	79°55'5.044"E
16.	Total Geological Reserves	1269684 m <sup>3</sup>		
17.	Total Mineable Reserves	379812 m <sup>3</sup>		
18.	Total Proposed Production (in five year)	204760 m <sup>3</sup>		
19.	Proposed Production / year	Year	Production	
		1 <sup>st</sup>	64,760 m <sup>3</sup>	
		2 <sup>nd</sup>	35,000 m <sup>3</sup>	
		3 <sup>rd</sup>	35,000 m <sup>3</sup>	
		4 <sup>th</sup>	35,000 m <sup>3</sup>	
		5 <sup>th</sup>	35,000 m <sup>3</sup>	
		6 <sup>th</sup>	35,000 m <sup>3</sup>	
		7 <sup>th</sup>	35,000 m <sup>3</sup>	
		8 <sup>th</sup>	35,000 m <sup>3</sup>	
		9 <sup>th</sup>	35,000 m <sup>3</sup>	
		10 <sup>th</sup>	35,000 m <sup>3</sup>	
			Total	379760 m <sup>3</sup>
20.	Sanctioned Period of Mine lease	10 Year		
21.	Production of mine/day	215.86 m <sup>3</sup> (maximum)		
22.	Method of Mining	Opencast Semi-Mechanized		
23.	No.of working days	300 days		
24.	Working hours/day	8 Hours/Day		
25.	No.Of workers	35 (average)		
26.	No.Of vehicle movement /day	22 (average)		
27.	Type of Land	Govt. Land		
28.	Ultimate Depth of Mining	12.0 meter (average)		
29.	Nearest metallad road from site	0.30 km		
30.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.35	
		Suppression of dust	1.80	
		Plantation	0.90	
		Others( if any)	-----	
	Total	3.05		
31.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development).,Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021		
32.	Any litigation pending against the project or land in any court	No		
33.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 5070/MMC-30/2020-21, Dated 9 <sup>th</sup> September, 2020		
34.	Details of Lease Area in approved DSR	S.No.- 54.		
35.	Proposed CER cost	1.40 Lakh		
36.	Proposed EMP cost	18.59 Lakh		
37.	Length and breadth of Haul Road.	Length- 0.30 km, Width- more than 6.0 m		
38.	No. of Trees to be Planted	890		

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-03**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

1. Composite map on the basis of cluster certificate of proposed operational and non operational lease areas marked in different colors should be submitted.
  2. KML file with all cluster area together should be provided at the time of EIA.
  3. Baseline data from March, 2019 to May 2019 alongwith file no. name of PP and letter of consent should be provided at the time of EIA.
4. **Building Stone (Khanda, Boulder, Bailast&Gitti ) Mining at Gata No.-2/4, Khand No.-07, at Village- Jujhar, Tehsil-Mahoba, District -Mahoba, U.P. Smt. ArtiSahu., Lease area-1.619 ha. File No. 5921/Proposal No. SIA/UP/MIN/57124/2020**

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Khanda, Boulder, Bailast (Gitti) Project at Gata No.-2/4 Khand No.-07, Village- Jujhar, Tehsil- Mahoba, District- Mahoba, U.P., (Leased Area- 1.619 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/57214/2020
2.	File No. allotted by SEIAA, UP	5921
3.	Name of Proponent	Smt. Arti Sahu W/o Shri Saket kumar Sahu
4.	Full correspondence address of proponent and mobile no.	Add.- Vivek Nagar, Kabrai, Tehsil & District- Mahoba, U.P.
5.	Name of Project	Building Stone (Khanda, Boulder, Bailast (Gitti) Mining Project
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 2/4 Khand No.-07
7.	Name of River	NA
8.	Name of Village	Jujhar
9.	Tehsil	Mahoba
10.	District	Mahoba
11.	Name of Minor Mineral	Building Stone (Khanda, Boulder, Bailast (Gitti)
12.	Sanctioned Lease Area (in Ha.)	1.619ha.
13.	Max.& Min mrl within lease area	200.0 mRL- 170.0 mRL

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

14. Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
	A	25° 24' 15.273"	79° 55' 7.399"
	B	25° 24' 18.707"	79° 55' 11.203"
	C	25° 24' 16.648"	79° 55' 12.734"
	D	25° 24' 16.855"	79° 55' 13.111"
	E	25° 24' 14.819"	79° 55' 15.783"
	F	25° 24' 14.034."	79° 55' 14.256"
	G	25° 24' 15.282"	79° 55' 12.143"
	H	25° 24' 12.864"	79° 55' 09.636"
15. Total Geological Reserves	1244530 m <sup>3</sup>		
16. Total Mineable Reserves	254486 m <sup>3</sup>		
17. Total Proposed Production (in five year)	148760 m <sup>3</sup>		
18. Proposed Production / year	Year	Production	
	1 <sup>st</sup>	64760 m <sup>3</sup>	
	2 <sup>nd</sup>	21000 m <sup>3</sup>	
	3 <sup>rd</sup>	21000 m <sup>3</sup>	
	4 <sup>th</sup>	21000 m <sup>3</sup>	
	5 <sup>th</sup>	21000 m <sup>3</sup>	
	6 <sup>th</sup>	21000 m <sup>3</sup>	
	7 <sup>th</sup>	21000 m <sup>3</sup>	
	8 <sup>th</sup>	21000 m <sup>3</sup>	
	9 <sup>th</sup>	21000 m <sup>3</sup>	
	10 <sup>th</sup>	21000 m <sup>3</sup>	
	Total	253760 m <sup>3</sup>	
19. Sanctioned Period of Mine lease	10 Year		
20. Production of mine/day	215.86 m <sup>3</sup> (average)		
21. Method of Mining	Opencast Semi-Mechanized		
22. No.of working days	300 days		
23. Working hours/day	8 Hours/Day		
24. No.Of workers	33 (average)		
25. No.Of vehicle movement /day	22 (average)		
26. Type of Land	Govt. Land		
27. Ultimate Depth of Mining	12.0 meter (average)		
28. Nearest metalled road from site	0.30 km		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking & Others	0.35	
	Suppression of dust	1.80	
	Plantation	0.90	
	Others( if any)	-----	
Total	3.05		
30. Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development),Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021		
31. Any litigation pending against the project or land in any court	No		
32. Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 5069/MMC-30/2020-21, Dated 9 <sup>th</sup> September, 2020		
33. Details of Lease Area in approved DSR	S.No.- 51		
34. Proposed CER cost	1.40 Lakh		

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

35.	Proposed EMP cost	18.59 Lakh
36.	Length and breadth of Haul Road.	Length- 0.30 km, Width- more than 6.0 m
37.	No. of Trees to be Planted	890

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-04**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

1. Composite map on the basis of cluster certificate of proposed operational and non operational lease areas marked in different colors should be submitted.
2. KML file with all cluster area together should be provided at the time of EIA.
3. Baseline data from March, 2019 to May 2019 along with file no. name of PP and letter of consent should be provided at the time of EIA.

**5. Sand/Morrum Mining from Betwa Riverbed at Gata No.- 240, Khand No.- 03, Village- Hamanpur, Tehsil- Kalpi, District- Jalaun, U.P., ShriBishan Singh, Area: 13.36 ha. File No. 5922/Proposal No. SIA/UP/MIN/57222/2020**

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Ordinary Sand Mining at Gata No. 240, Khand No. 03, Village- Himanpura, Tehsil- Kalpi, District- Jalaun, U.P., (Leased Area 13.360 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/57222/2020		
2.	File No. allotted by SEIAA, UP	5922		
3.	Name of Proponent	ShriBishan Singh		
4.	Full correspondence address of proponent and mobile No.	240/4A, Civil Lines Kachaharichauraha, Tehsil- Jhansi, District- Jhansi, Uttar Pradesh.		
		Mobile No-		
		Email-		
5.	Name of Project	Proposed riverbed Sand/Morrum mining project from Betwa River for ShriBishan Singh		
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 240, Khand No. 03		
7.	Name of River	Betwa		
8.	Name of Village	Himanpura		
9.	Tehsil	Kalpi		
10.	District	Jalaun		
11.	Name of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area (in Ha.)	13.360		
13.	Max & Min mRL within lease area	Max- 107 mRL and Min-105.2 mRL		
14.	Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

	A	25°52'3.43"N	79°47'36.50"E
	B	25°51'49.80"N	79°47'35.77"E
	C	25°51'51.50"N	79°47'47.76"E
	D	25°52'6.05"N	79°47'48.44"E
	E	25°52'3.58"N	79°47'40.56"E
15. Total Geological Reserves	3,33,743cum		
16. Total Mineable Reserves in LOI	2,00,400cum		
17. Total Proposed Production	2,00,400cum		
18. Proposed Production/year	2,00,400cum		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	770.76		
21. Method of Mining	Open Cast Semi-mechanized Method		
22. No. of working days	260 days		
23. Working hours/day	8 hrs		
24. No. of workers	62		
25. No. of vehicles movement/day	45		
26. Type of Land	Government waste land		
27. Ultimate Depth of Mining	1.98		
28. Nearest metalled road from site	0.6 km		
29. Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking		0.62
	Suppression of dust		7.68
	Plantation		0.65
	Others (if any)		-
	Total		8.95
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022		
31. Any litigation pending against the project or land in any court	No		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, issued by District Mining Officer		
33. Details of Lease Area in approved DSR	Yes area is in DSR		
34. Proposed CER cost	Rs 1,84,000 /-		
35. Proposed EMP cost	Rs4,36,000 /-		
36. Length and breadth of Haul Road	Length: 0.64 km, width: 6 m		
37. No. of Trees to be Planted	325 plants		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-05**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

- Geo coordinates and area for workable, non workable and total lease area.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020**6. Sand/Morrum Mining from Betwa Riverbed at Gata No.- 1782 & 1783, Khand No.- 01, Village- Mohan, Tehsil- Orai, District- Jalaun, U.P., ShriPriyeshGangele, Area: 14.574 ha. File No. 5923/Proposal No. SIA/UP/MIN/57224/2020**

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand/Morrum Mining at Gata No. 1782 and 1783, Khand No. 01, Village- Mohana, Tehsil- Orai, District- Jalaun, U.P., (Leased Area : 14.574 ha).
- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57224/2020			
2. File No. allotted by SEIAA, UP	5923			
3. Name of Proponent	M/s Kamtanath enterprises Pvt. Ltd. Prop. ShriPriyeshGangele			
4. Full correspondence address of proponent and mobile No.	02Bhawani Nagar Amit Motors , Bhopal, M.P.			
	Mobile No-			
	Email-			
5. Name of Project	Proposed riverbed Sand/Morrum mining project from Betwa River for ShriPriyeshGangele			
6. Project location (Plot/Khasra/Gata No.)	Gata No. 1782 and 1783, Khand No. 01			
7. Name of River	Betwa			
8. Name of Village	Mohana			
9. Tehsil	Orai			
10. District	Jalaun			
11. Name of Minor Mineral	Sand/Morrum			
12. Sanctioned Lease Area (in Ha.)	14.574			
13. Max & Min mRL within lease area	Max- 118 mRL and Min-115 mRL			
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude	
	A	25°47'50.39"N	79°27'35.08"E	
	B	25°47'47.11"N	79°27'49.33"E	
	C	25°48'3.73"N	79°27'48.09"E	
	D	25°48'2.94"N	79°27'39.31"E	
	Workable area			
	A	25°47'50.39"N	79°27'35.08"E	
	D	25°48'2.94"N	79°27'39.31"E	
	G	25°48'3.51"N	79°27'45.75"E	
	F	25°47'50.27"N	79°27'48.07"E	
	E	25°47'47.47"N	79°27'47.79"E	
	Non Workable Area			
	C	25°48'3.73"N	79°27'48.09"E	
	B	25°47'47.11"N	79°27'49.33"E	
E	25°47'47.47"N	79°27'47.79"E		
F	25°47'50.27"N	79°27'48.07"E		
G	25°48'3.51"N	79°27'45.75"E		
15. Total Geological Reserves	2,41,690cum			
16. Total Mineable Reserves in LOI	1,45,740cum			
17. Total Proposed Production	1,45,740cum			
18. Proposed Production/year	1,45,740cum			
19. Sanctioned Period of Mine lease	5 years			

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

20. Production of mine/day	560.54	
21. Method of Mining	Open Cast Semi-mechanized Method	
22. No. of working days	260 days	
23. Working hours/day	8 hrs	
24. No. of workers	54	
25. No. of vehicles movement/day	42	
26. Type of Land	Government waste land	
27. Ultimate Depth of Mining	0.87	
28. Nearest metalled road from site	1.1 km	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.53
	Suppression of dust	7.8
	Plantation	0.75
	Others (if any)	-
	Total	9.51
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, 1434/ Khanij M M C- 30 Dated- 26.08.2020	
33. Details of Lease Area in approved DSR	Yes area is in DSR	
34. Proposed CER cost	Rs 1,64,000/-	
35. Proposed EMP cost	Rs4,49,000 /-	
36. Length and breadth of Haul Road	Length: .650km, width: 6 m	
37. No. of Trees to be Planted	375 plants	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-06**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

1. Geo coordinates and area for workable, non workable and total lease area.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020**7. Sand/Morrum Mining at Guruwal Composite at Gata No.- 53 71, 74 to 86, 91, 132 to 134, Khand No.- 01, Village- Guruwal, Tehsil- Khaga, District-Fatehpur, U.P., ShriSomeshBhardwaj, Area: 50.00 ha). File No. 5924/Proposal No. SIA/UP/MIN/57225/2020**

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/ Morrum Mining at Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P, (Leased Area : 50 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line report submitted on (for TOR)	03/10/2020		
2.	On-line proposal No.	SIA/UP/MIN/57225/2020		
3.	File No. allotted by SEIAA, UP	5924		
4.	Name of Proponent	M/s Ambey Granite, Prop.- Shri Somesh Bhardwaj S/o Shri Om Prakash Bhardwaj		
5.	Full correspondence address of proponent and mobile no.	Add.- Gular Naka, Amar Talkies Chauraha, Banda, District- Banda, U.P.		
6.	Name of Project	Sand/ Morrum Mining Project		
7.	Project location (Plot/ Khasra /Gata No.)	Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134		
8.	Name of River	Yamuna		
9.	Name of Village	Guruwal		
10.	Tehsil	Khaga		
11.	District	Fatehpur		
12.	Name of Minor Mineral	Sand/ Morrum		
13.	Sanctioned Lease Area (in Ha.)	50.00ha.		
14.	Max.& Min mrl within lease area	89.0 mRL- 84.0 mRL		
15.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 37.117'N	80° 57.333'E
		A1	25° 36.832'N	80° 57.557'E
		A2	25° 36.773'N	80° 57.703'E
		A3	25° 36.738'N	80° 58.120'E
		A4	25° 36.767'N	80° 58.333'E
		B	25° 36.860'N	80° 58.629'E
		C	25° 36.790'N	80° 58.657'E
		C1	25° 36.745'N	80° 58.439'E
		C2	25° 36.667'N	80° 58.021'E
		C3	25° 36.675'N	80° 57.727'E
		C4	25° 36.758'N	80° 57.469'E
		D	25° 36.930'N	80° 57.080'E
16.	Total Geological Reserves	750000 m <sup>3</sup>		
17.	Total Mineable Reserves	376090 m <sup>3</sup>		
18.	Total Proposed Production (in five year)	1875000 m <sup>3</sup>		
19.	Proposed Production / year	Year	Production	
		1 <sup>st</sup>	375000 m <sup>3</sup>	
		2 <sup>nd</sup>	375000 m <sup>3</sup>	
		3 <sup>rd</sup>	375000 m <sup>3</sup>	
		4 <sup>th</sup>	375000 m <sup>3</sup>	

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

		5 <sup>th</sup>	375000 m <sup>3</sup>												
		Total	1875000 m <sup>3</sup>												
20.	Sanctioned Period of Mine lease	5 Year													
21.	Production of mine/day	1667 m <sup>3</sup> (average)													
22.	Method of Mining	Opencast Semi-Mechanized													
23.	No.of working days	225 days													
24.	Working hours/day	8 Hours/Day													
25.	No.Of workers	49 (average)													
26.	No.Of vehicle movement /day	139 (average)													
27.	Type of Land	River Bed Govt. Land													
28.	Ultimate Depth of Mining	0.80 meter (average)													
29.	Nearest metalled road from site	0.50 km													
30.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking &amp; Others</td> <td>0.50</td> </tr> <tr> <td>Suppression of dust</td> <td>6.00</td> </tr> <tr> <td>Plantation</td> <td>0.40</td> </tr> <tr> <td>Others( if any)</td> <td>-----</td> </tr> <tr> <td>Total</td> <td>6.90</td> </tr> </tbody> </table>		PURPOSE	REQUIREMENT (KLD)	Drinking & Others	0.50	Suppression of dust	6.00	Plantation	0.40	Others( if any)	-----	Total	6.90
PURPOSE	REQUIREMENT (KLD)														
Drinking & Others	0.50														
Suppression of dust	6.00														
Plantation	0.40														
Others( if any)	-----														
Total	6.90														
31.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021													
32.	Any litigation pending against the project or land in any court	No													
33.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Fatehpur vide Letter No. 1035/30-Khanij (2020-21), Dated 04 <sup>th</sup> September, 2020													
34.	Details of Lease Area in approved DSR	S.No.- 11.													
35.	Proposed CER cost	2.60 Lakh													
36.	Proposed EMP cost	14.08 Lakh													
37.	Length and breadth of Haul Road.	Length- 0.50 km, Width- more than 6.0 m													
38.	No. of Trees to be Planted	400													

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-I(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-07**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020**8. Sand Mining at Gata No.-747, Village- BhoovraEhatmali, Tehsil- Swar, District- Rampur, U.P., ShriRadheyShyam., Area: 4.1900 ha. File No. 5927/Proposal No. SIA/UP/MIN/57226/2020**

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Ordinary Sand Mining at Gata No.- 747, Village- BhoovraEhatmali, Tehsil- Swar, District- Rampur, U.P. (Leased Area- 4.1900 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/57226/2020		
2.	File No. allotted by SEIAA, UP	5927		
3.	Name of Proponent	Shri Radhey Shyam S/O Shri Ramswaroop		
4.	Full correspondence address of proponent and mobile no.	R/o- Chakarpur, Tehsil- Bajpur, District-Udham Singh Nagar, Uttarakhand		
5.	Name of Project	Ordinary Sand Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 747		
7.	Name of River	Kosi		
8.	Name of Village	Bhoovra Ehatmali		
9.	Tehsil	Swar		
10.	District	Rampur		
11.	Name of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area (in Ha.)	4.1900ha.		
13.	Max.& Min mrl within lease area	215.0 mRL- 212.0 mRL		
14.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
Total Lease Area(4.190 Hact )				
		A	29° 05.781'N	79° 00.868'E
		B	29° 05.867'N	79° 00.976'E
		C	29° 05.791'N	79° 01.052'E
		D	29° 05.697'N	79° 00.943'E
Workable Area (2.7344 ha.)				
		A2	29° 05.844'N	79° 00.950'E
		B	29° 05.867'N	79° 00.950'E
		C	29° 05.791'N	79° 01.052'E
		D	29° 05.697'N	79° 00.943'E
		D1	29° 05.708'N	79° 00.938'E
Submerged Area (1.0054 Hact.)				
		A1	29° 05.813'N	79° 00.912'E
		A2	29° 05.844'N	79° 00.950'E
		D1	29° 05.708'N	79° 00.938'E
		D2	29° 05.750'N	79° 00.901'E
Non-Workable Area (0.1502 Hact)				
		A	29° 05.781'N	79° 00.868'E
		A1	29° 05.813'N	79° 00.912'E
		D2	29° 05.750'N	79° 00.901'E
15.	Total Geological Reserves	113130 m <sup>3</sup>		
16.	Total Mineable Reserves	65764 m <sup>3</sup>		
17.	Total Proposed Production (in 6 month)	62000 m <sup>3</sup>		
18.	Proposed Production mine /day	397.43		
19.	Sanctioned Period of Mine lease	6 month		
20.	Method of Mining	Opencast Semi-Mechanized		

## 146

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

21.	No.of working days	156 days												
22.	Working hours/day	8 Hours/Day												
23.	No.Of workers	33 (average)												
24.	No.Of vehicle movement /day	33 (average)												
25.	Type of Land	Personal Land												
26.	Ultimate Depth of Mining	2.40 meter (average)												
27.	Nearest metalled road from site	1.30 km												
28.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking &amp; Others</td> <td>0.33</td> </tr> <tr> <td>Suppression of dust</td> <td>7.80</td> </tr> <tr> <td>Plantation</td> <td>0.42</td> </tr> <tr> <td>Others( if any)</td> <td>-----</td> </tr> <tr> <td>Total</td> <td>8.55</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking & Others	0.33	Suppression of dust	7.80	Plantation	0.42	Others( if any)	-----	Total	8.55
PURPOSE	REQUIREMENT (KLD)													
Drinking & Others	0.33													
Suppression of dust	7.80													
Plantation	0.42													
Others( if any)	-----													
Total	8.55													
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021												
30.	Any litigation pending against the project or land in any court	No												
31.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Rampur vide Letter No. 08/Khanij, Dated 21 <sup>st</sup> September, 2020												
32.	Details of Lease Area in approved DSR	S.No.- 13												
33.	Proposed CER cost	1.30 Lakh												
34.	Proposed EMP cost	10.94 Lakh												
35.	Length and breadth of Haul Road.	Length- 1.30 km, Width- more than 6.0 m												
36.	No. of Trees to be Planted	410												

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-08**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

1. Composite map on the basis of cluster certificate of proposed operation and non operational lease areas marked in different colors should be submitted.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020**9. Sand/Morrum Mining from Betwa Riverbed at Gata No.- 747, Khand No.- 04, Village- Pathrehta, Tehsil-Kalpi, District-Jalaun, U.P., ShriArjunMalveev, Lease Area: 16.194 ha. File No. 5930/Proposal No. SIA/UP/MIN/57260/2020**

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining at Gata No. 747, Khand No. 04, Village- Pathrehta, Tehsil- Kalpi, District- Jalaun, U.P., (Leased Area 16.194 ha).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57260/2020		
2. File No. allotted by SEIAA, UP	5930		
3. Name of Proponent	M/s Malveev Construction Prop. ShriArjunMalveev		
4. Full correspondence address of proponent and mobile No.	4, Block colony BudhaniGavadiya, Budhani, Seehor, Madhya Pradesh		
	Mobile No-		
	Email-		
5. Name of Project	Proposed riverbed Sand/Morrum mining project from Betwa River for ShriArjunMalveev		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 747, Khand No. 04		
7. Name of River	Betwa		
8. Name of Village	Pathrehta		
9. Tehsil	Kalpi		
10. District	Jalaun		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	16.194		
13. Max & Min mRL within lease area	Max- 102 mRL and Min- 100.2 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°53'5.66"N	79°48'39.05"E
	B	25°53'23.95"N	79°48'36.12"E
	C	25°53'22.37"N	79°48'45.64"E
	D	25°53'3.54"N	79°48'50.62"E
15. Total Geological Reserves	5,34,874 cum		
16. Total Mineable Reserves in LOI	3,23,880 cum		
17. Total Proposed Production	3,23,880 cum		
18. Proposed Production/year	3,23,880 cum		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	1,245.38		
21. Method of Mining	Open Cast Semi-mechanized Method		
22. No. of working days	260 days		
23. Working hours/day	8 hrs		
24. No. of workers	66		
25. No. of vehicles movement/day	30		
26. Type of Land	Government waste land		
27. Ultimate Depth of Mining	2.28		

**Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020**

28. Nearest metalled road from site	1.8 km	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.66
	Suppression of dust	7.20
	Plantation	0.65
	Others (if any)	-
	Total	8.51
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, 1553/ Khanij M M C- 30 Dated- 06.10.2020	
33. Details of Lease Area in approved DSR	Yes area is in DSR	
34. Proposed CER cost	Rs 1,89,300 /-	
35. Proposed EMP cost	Rs 4,66,000 /-	
36. Length and breadth of Haul Road	Length: 0.60 km, width: 6 m	
37. No. of Trees to be Planted	325 plants	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-09**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

1. Permission from competent authority i.e. Irrigation department to cross the active water channel.
2. Composite map on the basis of cluster certificate of proposed operation and non operational lease areas marked in different colors should be submitted.

**10. Sand/Morrum Mining from Betwa Riverbed at Gata No.- 747, Khand No.- 03, Village- Pathrehta , Tehsil- Kalpi, District-Jalaun, U.P., Shri Nikhil Jain, M/s Abundance Toujours Pvt. Ltd. Area: 16.194 ha. File No. 5931/Proposal No. SIA/UP/MIN/57272/2020**

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining at Gata No. 747, Khand No. 03, Village- Pathrehta, Tehsil- Kalpi, District- Jalaun, U.P., , (Leased Area 16.194 ha), M/s Abundance Toujours Private Limited.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

## 2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57272/2020		
2. File No. allotted by SEIAA, UP	5931		
3. Name of Proponent	M/s Abundance Toujours Private Limited, Prop. Shri Nikhil Jain		
4. Full correspondence address of proponent and mobile No.	13A, UNV Block, Shalimarbagh, Delhi		
	Mobile No- Email-		
5. Name of Project	Proposed riverbed Sand/Morrum mining project from Betwa River for Shri Nikhil Jain		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 747, Khand No. 03		
7. Name of River	Betwa		
8. Name of Village	Pathrehta		
9. Tehsil	Kalpi		
10. District	Jalaun		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	16.194		
13. Max & Min mRL within lease area	Max- 103 mRL and Min- 100.73 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°52'50.77"N	79°48'36.83"E
	B	25°52'54.29"N	79°48'38.09"E
	C	25°53'5.66"N	79°48'39.05"E
	D	25°53'3.54"N	79°48'50.62"E
	E	25°52'48.48"N	79°48'50.74"E
15. Total Geological Reserves	5,37,205 cum		
16. Total Mineable Reserves in LOI	3,23,880 cum		
17. Total Proposed Production	3,23,880 cum		
18. Proposed Production/year	3,23,880 cum		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	1,245.69		
21. Method of Mining	Open Cast Semi-mechanized Method		
22. No. of working days	260 days		
23. Working hours/day	8 hrs		
24. No. of workers	63		
25. No. of vehicles movement/day	94		
26. Type of Land	Government waste land		
27. Ultimate Depth of Mining	2.27		
28. Nearest metalled road from site	1.8 km		
29. Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking		0.63
	Suppression of dust		7.44
	Plantation		0.85
	Others (if any)		-
Total		8.92	
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022		
31. Any litigation pending against the project or land in any court	No		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, 1552/ Khanij M M C- 30 Dated- 06.10.2020		
33. Details of Lease Area in approved DSR	Yes area is in DSR		
34. Proposed CER cost	Rs 1,86,000 /-		

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

35. Proposed EMP cost	Rs 4,66,000 /-
36. Length and breadth of Haul Road	Length: 0.62 km, width: 6 m
37. No. of Trees to be Planted	425 plants

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-10**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

- Permission from competent authority i.e. Irrigation department to cross the active water channel.
- Composite map on the basis of cluster certificate of proposed operation and non operational lease areas marked in different colors should be submitted.

**11. Sand/Morrum Mining from Betwa Riverbed at Gata No.- 747, Khand No.- 04, Village- Pathrehta , Tehsil-Kalpi, District- Jalaun, U.P., ShriYogendraPramani, Area: 16.194 ha. File No. 5932/Proposal No. SIA/UP/MIN/56894/2020**

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand/Morrum Mining at Gata No. 747, Khand No. 04, Village- Pathrehta, Tehsil- Kalpi, District- Jalaun, U.P., (Leased Area 16.194 ha).
- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57894/2020
2. File No. allotted by SEIAA, UP	5932
3. Name of Proponent	ShriYogendraPramani
4. Full correspondence address of proponent and mobile No.	356/4, Civil Lines, Thana- Nawabad, Tehsil - Sadar, District- Jhansi, Uttar Pradesh.
	Mobile No-
	Email-
5. Name of Project	Proposed riverbed Sand/Morrum mining project from Betwa River for ShriYogendraPramani
6. Project location (Plot/Khasra/Gata No.)	Gata No. 747, Khand No. 05
7. Name of River	Betwa
8. Name of Village	Pathrehta
9. Tehsil	Kalpi
10. District	Jalaun
11. Name of Minor Mineral	Sand/Morrum
12. Sanctioned Lease Area (in Ha.)	16.194
13. Max & Min mRL within lease area	Max- 101 mRL and Min- 99.2 mRL

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°53'23.95"N	79°48'36.12"E
	B	25°53'47.56"N	79°48'32.92"E
	C	25°53'48.00"N	79°48'38.48"E
	D	25°53'22.37"N	79°48'45.64"E
15. Total Geological Reserves	5,36,962 cum		
16. Total Mineable Reserves in LOI	3,23,880 cum		
17. Total Proposed Production	3,23,880 cum		
18. Proposed Production/year	3,23,880 cum		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	1,245.69		
21. Method of Mining	Open Cast Semi-mechanized Method		
22. No. of working days	260 days		
23. Working hours/day	8 hrs		
24. No. of workers	65		
25. No. of vehicles movement/day	94		
26. Type of Land	Government waste land		
27. Ultimate Depth of Mining	2.34		
28. Nearest metalled road from site	1.8 km		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.65	
	Suppression of dust	9.85	
	Plantation	0.85	
	Others (if any)	-	
Total	11.35		
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022		
31. Any litigation pending against the project or land in any court	No		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified by District Mining Officer		
33. Details of Lease Area in approved DSR	Yes, area is in DSR		
34. Proposed CER cost	Rs 1,91,000 /-		
35. Proposed EMP cost	Rs 5,50,000 /-		
36. Length and breadth of Haul Road	Length: 0.82 km, width: 6 m		
37. No. of Trees to be Planted	425 plants		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-11**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

1. Permission from competent authority i.e. Irrigation department to cross the active water channel.
2. Composite map on the basis of cluster certificate of proposed operation and non operational lease areas marked in different colors should be submitted.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020**12. Sand/Morrum Mining from Betwa Riverbed at Gata No.-747, Khand No.- 06, Village- Pathrehta, Tehsil-Kalpi, District-Jalaun, U.P., ShriShyam Mohan Tiwari, Area: 10.121 ha. File No. 5934/Proposal No. SIA/UP/MIN/57282/2020**

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining at Gata No. 747, Khand No. 06, Village- Pathrehta, Tehsil- Kalpi, District- Jalaun, U.P., (Leased Area 10.121 ha), M/s Kamtanath enterprises Pvt. Ltd.,
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57282/2020			
2. File No. allotted by SEIAA, UP	5934			
3. Name of Proponent	M/s Kamtanath enterprises Pvt. Ltd. Prop. ShriShyam Mohan Tiwari			
4. Full correspondence address of proponent and mobile No.	03 Bhawani Nagar near BHEL Gate No. 01 Indrapuri, Bhopal, M.P.			
	Mobile No-			
	Email-			
5. Name of Project	Proposed riverbed Sand/Morrum mining project from Betwa River for ShriShyam Mohan Tiwari			
6. Project location (Plot/Khasra/Gata No.)	Gata No. 747, Khand No. 06			
7. Name of River	Betwa			
8. Name of Village	Pathrehta			
9. Tehsil	Kalpi			
10. District	Jalaun			
11. Name of Minor Mineral	Ordinary Sand			
12. Sanctioned Lease Area (in Ha.)	10.121			
13. Max & Min mRL within lease area	Max- 101 mRL and Min- 99.2 mRL			
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude	
	A	25°53'47.19"N	79°48'28.69"E	
	B	25°54'6.10"N	79°48'25.01"E	
	C	25°54'1.60"N	79°48'30.83"E	
	D	25°54'0.20"N	79°48'32.18"E	
	E	25°53'56.27"N	79°48'33.20"E	
	F	25°53'54.09"N	79°48'35.43"E	
	G	25°53'48.00"N	79°48'38.48"E	
	Workable area			
	B	25°54'6.10"N	79°48'25.01"E	
	C	25°54'1.60"N	79°48'30.83"E	
	D	25°54'0.20"N	79°48'32.18"E	
	E	25°53'56.27"N	79°48'33.20"E	
	F	25°53'54.09"N	79°48'35.43"E	
	G	25°53'48.00"N	79°48'38.48"E	
	H	25°53'47.47"N	79°48'31.43"E	
	I	25°53'59.16"N	79°48'26.36"E	
Non Workable Area				
H	25°53'47.47"N	79°48'31.43"E		
I	25°53'59.16"N	79°48'26.36"E		

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

	A	25°53'47.19"N	79°48'28.69"E
15. Total Geological Reserves	2,51,663 cum		
16. Total Mineable Reserves in LOI	1,51,815 cum		
17. Total Proposed Production	1,51,815 cum		
18. Proposed Production/year	1,51,815 cum		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	583.90		
21. Method of Mining	Open Cast Semi-mechanized Method		
22. No. of working days	260 days		
23. Working hours/day	8 hrs		
24. No. of workers	56		
25. No. of vehicles movement/day	44		
26. Type of Land	Government waste land		
27. Ultimate Depth of Mining	2.12		
28. Nearest metalled road from site	0.7 km		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.56	
	Suppression of dust	8.4	
	Plantation	0.55	
	Others (if any)	-	
	Total	9.51	
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022		
31. Any litigation pending against the project or land in any court	No		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, 1435/ Khanij M M C- 30 Dated- 26.08.2020		
33. Details of Lease Area in approved DSR	Yes area is in DSR		
34. Proposed CER cost	Rs 1,70,240 /-		
35. Proposed EMP cost	Rs 4,66,000 /-		
36. Length and breadth of Haul Road	Length: 0.7 km, width: 6 m		
37. No. of Trees to be Planted	275 plants		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-12**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

1. Permission from competent authority i.e. Irrigation department to cross the active water channel.
2. Composite map on the basis of cluster certificate of proposed operation and non operational lease areas marked in different colors should be submitted.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020**13. Sand/Morrum Mining from of Betwa Riverbed at Gata No.- 747, Khand No.- 02, Village- Pathrehta, Tehsil-Kalpi, District-Jalaun, U.P., ShriAnees Khan, Area: 16.194 ha. File No. 5935/Proposal No. SIA/UP/MIN/57295/2020**

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining at Gata No. 747, Khand No. 02, Village- Pathrehta, Tehsil- Kalpi, District- Jalaun, U.P., (Leased Area 16.194 ha).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57295/2020		
2. File No. allotted by SEIAA, UP	5935		
3. Name of Proponent	ShriAnees Khan		
4. Full correspondence address of proponent and mobile No.	GulauliMustkil, Thana- Kalpi, Tehsil - Kalpi, District- Jalaun, Uttar Pradesh		
	Mobile No-		
	Email-		
5. Name of Project	Proposed riverbed Sand/Morrum mining project from Betwa River for ShriAnees Khan		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 747, Khand No. 02		
7. Name of River	Betwa		
8. Name of Village	Pathrehta		
9. Tehsil	Kalpi		
10. District	Jalaun		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	16.194		
13. Max & Min mRL within lease area	Max- 104 mRL and Min- 101.73 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°52'38.86"N	79°48'32.50"E
	B	25°52'50.77"N	79°48'36.83"E
	C	25°52'48.48"N	79°48'50.74"E
	D	25°52'41.48"N	79°48'50.47"E
	E	25°52'36.66"N	79°48'47.23"E
15. Total Geological Reserves	5,39,643 cum		
16. Total Mineable Reserves in LOI	3,23,880 cum		
17. Total Proposed Production	3,23,880 cum		
18. Proposed Production/year	3,23,880 cum		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	1,245.69		
21. Method of Mining	Open Cast Semi-mechanized Method		
22. No. of working days	260 days		
23. Working hours/day	8 hrs		
24. No. of workers	65		
25. No. of vehicles movement/day	94		
26. Type of Land	Government waste land		
27. Ultimate Depth of Mining	2.27		
28. Nearest metalled road from site	1.8 km		
29. Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking		0.65
	Suppression of dust		9.24

**Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020**

	Plantation	0.85
	Others (if any)	-
	Total	10.74
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. 1922, validity= 03-02-2022	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, 1557/ Khanij M M C- 30 Dated- 06.10.2020	
33. Details of Lease Area in approved DSR	Yes area is in DSR	
34. Proposed CER cost	Rs 1,91,000 /-	
35. Proposed EMP cost	Rs 5,50,000 /-	
36. Length and breadth of Haul Road	Length: 0.77 km, width: 6 m	
37. No. of Trees to be Planted	425 plants	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-13**

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

**Additional TOR:**

1. Permission from competent authority i.e. Irrigation department to cross the active water channel.
2. Composite map on the basis of cluster certificate of proposed operation and non operational lease areas marked in different colors should be submitted.

**14. Building Stone(Khanda, Boulder, Bailast&Gitti) Mining at Gata No.-93, Khand No.-27 at Village- Bari, Tehsil-Mahoba, District -Mahoba, U.P. Smt. RatnaJadaun., Area-1.012 ha. File No. 5941/Proposal No. SIA/UP/MIN/57419/2020**

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone(Khanda, Boulder, Bailast&Gitti) Mining at Gata No.-93, Khand No.- 27 at Village- Bari, Tehsil-Mahoba, District -Mahoba, U.P., (Leased Area-1.012 ha.).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57419/2020
2. File No. allotted by SEIAA, UP	5941
3. Name of Proponent	Prop. Smt. RatnaJadaun W/o ShriVirendra Singh Jadaun
4. Full correspondence address of proponent and	R/o- E-7/M-708, Arera Colony,

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

mobile no.	Bhopal (M.P.)		
5. Name of Project	Building Stone, Khanda, Boulder, Ballast (Gitti)		
6. Project location (Plot/Khasra/Gata No.)	Gata No 93, Khand No.27		
7. Name of River	NA		
8. Name of Village	Bari		
9. Tehsil	Mahoba		
10. District	Mahoba (U.P.)		
11. Name of Minor Mineral	Building Stone, Khanda, Boulder, Ballast (Gitti)		
12. Sanctioned Lease Area (in Ha.)	1.012 Ha.		
13. Mineable Area (in Ha.)	1.012 Ha.		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum mRL 176.0 mRL Minimum mRL 158 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude(N)	Longitude(E)
	A	25° 24' 56.80"	79° 54' 44.67"
	B	25° 24' 56.50"	79° 54' 47.60"
	C	25°24' 52.61"	79°54' 46.10"
	D	25 °24' 53.18"	79°54' 43.96"
17. Total Geological Reserves	5,01,804 m <sup>3</sup>		
18. Total Mineable Reserves	75,900 m <sup>3</sup> per year as per LOI		
19. Total Proposed Production (in five year)	3,79,500 m <sup>3</sup> in 5 years		
20. Proposed Production/year	75,900 m <sup>3</sup> per year		
21. Sanctioned Period of Mine lease	10 Year		
22. Production of mine/day	253 m <sup>3</sup> /day		
23. Method of Mining	Open cast, Manual, semi-mechanized		
24. No. of working days	300		
25. Working hours/day	8 hours/day		
26. No. Of workers	66		
27. No. Of vehicles movement/day	8-10 Vehicles movement/day		
28. Type of Land	Building Stone(Khanda, Boulder, Bailast&Gitti) Mining		
29. Ultimate Depth of Mining	6 m		
30. Nearest metalled road from site	NH-76 at 9.80 km towards East direction from the project site.		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking water	0.76 KLD	
	Suppression of dust	6.0 KLD	
	Plantation	1.2 KLD	
	Others (if any)	-	
	Total	7.96 KLD (8.0 KLD approx.)	
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/EIA/1619/IA0019 and valid up to 1 December,2020		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 4052 /एमोएमोसी-30/2019-20 Dated 28/04/2020		
35. Details of Lease Area in approved DSR	Page no 88 Sl. No:114		
36. Proposed CER cost	Rs 4,32,000 /-		
37. Proposed EMP cost/ Total Project cost	Rs. 72,00,000/-		
38. Length and breadth of Haul Road	500 m length and 6.0 m width		
39. No. of Trees to be Planted	300		

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-14

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

Additional TOR:

1. Composite map on the basis of cluster certificate of proposed operation and non operational lease areas marked in different colors should be submitted.
2. Sanctioned area and mineable area is the same, it should be corrected and submitted.
3. Progressive mine plan should be revised and submitted.

**15. Building Stone (Sand Stone) Mining at Arazi No.-170 at Village- Sonpur, Ahraura, Teh.-Chunar, Mirzapur.. ShriGulVadan., Area-1.21 ha. File No. 5942/Proposal No. SIA/UP/MIN/57452/2020**

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Sand Stone) Mining at Arazi No.-170 at Village- Sonpur, Ahraura, Teh.-Chunar, Mirzapur, U.P. (Leased Area-1.21 ha.).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57452/2020
2. File No. allotted by SEIAA, UP	5942
3. Name of Proponent	Prop. Sh. GulVadan S/o Sh. Setu
4. Full correspondence address of proponent and mobile no.	R/o-Village-Sonpur, Ahraura, Tehsil-Chunar, District Mirzapur (U.P.)
5. Name of Project	Building Stone (Sand Stone) Mining Project
6. Project location (Plot/Khasra/Gata No.)	Arazi No. 170
7. Name of River	NA
8. Name of Village	Sonpur
9. Tehsil	Chunar
10. District	Mirzapur (U.P)
11. Name of Minor Mineral	Building Stone (Sand Stone) Mining Project
12. Sanctioned Lease Area (in Ha.)	1.21 Ha
13. Mineable Area (in Ha.)	1.21 Ha
14. Zero level mRL	NA
15. Max. & Min mrl within lease area	Maximum mRL 121.50 mRL Minimum mRL 109.70 mRL

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

16. Pillar Coordinates (Verified by DMO)	Points	Latitude(N)	Longitude(E)
	A	25° 02' 50.5"	82° 58' 56.4"
	B	25° 02' 50.6"	82° 59' 00.6"
	C	25° 02' 50.1"	82° 59' 00.6"
	D	25° 02' 49.9"	82° 58' 57.2"
	E	25° 02' 48.0"	82° 58' 57.3"
	F	25° 02' 48.1"	82° 58' 59.5"
	G	25° 02' 46.6"	82° 59' 01.8"
	H	25° 02' 45.8"	82° 58' 55.3"
17. Total Geological Reserves	236182 m <sup>3</sup> /year		
18. Total Mineable Reserves	12100 m <sup>3</sup> per year as per LOI		
19. Total Proposed Production (in five year)	60500 m <sup>3</sup>		
20. Proposed Production/year	12100 m <sup>3</sup> per year		
21. Sanctioned Period of Mine lease	20 Years		
22. Production of mine/day	-		
23. Method of Mining	Open cast, Manual, Mechanized		
24. No. of working days	300		
25. Working hours/day	8 hours/day		
26. No. Of workers	23		
27. No. Of vehicles movement/day	3-4 Vehicles movement/day		
28. Type of Land	Building Stone (Sand Stone)Mining Project		
29. Ultimate Depth of Mining	6 m		
30. Nearest metalled road from site	MDR-169/Imaliya - Arauna - Chakia Road about 4.96km towards North Direction		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking water	0.33 KLD	
	Suppression of dust	5.28 KLD	
	Plantation	0.60KLD	
	Others (if any)	-	
	Total	6.21 KLD (6.0 KLD approx.)	
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/EIA/1619/IA 0019 and Extension valid up to December 1,2020		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 620, Dated 27/8/2020		
35. Details of Lease Area in approved DSR	Page No- 15 SL No- 6		
36. Proposed EMP cost	Rs. 4,55,500		
37. Length and breadth of Haul Road	220.0 m length and 6.0 m width		
38. No. of Trees to be Planted	100		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-15

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1. The committee also stipulated following points:

Additional TOR:

1. Bench height and width (ratio) should be corrected and submitted.
2. Local geology of the area is to be provided.

(Dr. Virendra Misra)  
Member

(Dr. Pramod Kumar Mishra)  
Member

(Dr. Ranjeet Kumar Dalela)  
Member

(Shri Meraj Uddin)  
Member

(Dr. Ajoy Mandal)  
Member

(Shri Rajiv Kumar)  
Member

(Dr. Sarita Sinha)  
Member

(Dr. (Prof.) S. N. Singh)  
Chairman

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020Annexure-1Terms of Reference for the Mining Project

- 1) Baseline data of post monsoon period October to December, 2020 should be carried out and submitted.
- 2) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 3) A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
- 4) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 5) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 6) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 7) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 8) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
- 9) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 10) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 11) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

- 12) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 13) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 14) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 15) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 16) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 17) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 18) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 19) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 20) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 21) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 22) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

- 23) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 24) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 25) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 26) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 27) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 28) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 29) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 30) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 31) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 32) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

- 33) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 34) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 35) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 36) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 37) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 38) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 39) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 40) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 41) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 42) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 43) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 44) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 45) Besides the above, the below mentioned general points are also to be followed:-
  - a) Executive Summary of the EIA/EMP Report
  - b) All documents to be properly referenced with index and continuous page numbering.

Minutes of 505<sup>th</sup> SEAC Meeting Dated 25/11/2020

- c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

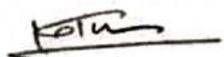
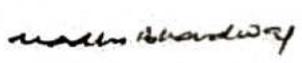
Minutes of the 426<sup>th</sup> Meeting of the SEIAA, UP held on 16.12.2020

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).

7. Sand/Morrum Mining at Guruwal Composite at Gata No.- 53 71, 74 to 86, 91, 132 to 134, Khand No.- 01, Village- Guruwal, Tehsil- Khaga, District-Fatehpur, U.P., Shri Somesh Bhardwal, Area: 50.00 ha). File No. 5924/Proposal No. SIA/UP/MIN/57225/2020

SEIAA noted that SEAC has recommended to issue ToR to the above project. SEIAA gone through file and documents and found that application is made for Gata No.- 53 71, 74 to 86, 91, 132 to 134 whereas area in the DSR individual Gata no. is not present. SEIAA opined that the project proponent shall submit the clarification at the time of submission of EIA. SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

  RPS:ph Page 4 of 8

166

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vincent Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Ambey Granite,  
Proprietor,  
Ganj, Mahoba.

Ref. No. 606 /Parya/SEAC/5924/2019

Date: 07/1/21 December, 2020

Sub: Terms of Reference for Sand/ Morrum Mining at Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P. (Leased Area : 50 ha).

Dear Sir,

Please refer to your application/letter dated 03-10-2020, 24-11-2020 & 25-11-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 25-11-2020 and SEIAA in its meeting dated 16-12-2020.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/ Morrum Mining at Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P. (Leased Area : 50 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line report submitted on (for TOR)	03/10/2020																																							
2.	On-line proposal No.	SIA/UP/MIN/57225/2020																																							
3.	File No. allotted by SEIAA, UP	5924																																							
4.	Name of Proponent	M/s Ambey Granite, Prop.- Shri Somesh Bhardwaj S/o Shri Om Prakash Bhardwaj																																							
5.	Full correspondence address of proponent and mobile no.	Add.- Gular Naka, Amar Talkies Chauraha, Banda, District- Banda, U.P.																																							
6.	Name of Project	Sand/ Morrum Mining Project																																							
7.	Project location (Plot/ Khasra /Gata No.)	Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134																																							
8.	Name of River	Yamuna																																							
9.	Name of Village	Guruwal																																							
10.	Tehsil	Khaga																																							
11.	District	Fatehpur																																							
12.	Name of Minor Mineral	Sand/ Morrum																																							
13.	Sanctioned Lease Area (In Ha.)	50.00ha.																																							
14.	Max. & Min mrl within lease area	89.0 mRL - 84.0 mRL																																							
15.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 37.117'N</td> <td>80° 57.333'E</td> </tr> <tr> <td>A1</td> <td>25° 36.832'N</td> <td>80° 57.557'E</td> </tr> <tr> <td>A2</td> <td>25° 36.773'N</td> <td>80° 57.703'E</td> </tr> <tr> <td>A3</td> <td>25° 36.738'N</td> <td>80° 58.120'E</td> </tr> <tr> <td>A4</td> <td>25° 36.767'N</td> <td>80° 58.333'E</td> </tr> <tr> <td>B</td> <td>25° 36.860'N</td> <td>80° 58.629'E</td> </tr> <tr> <td>C</td> <td>25° 36.790'N</td> <td>80° 58.657'E</td> </tr> <tr> <td>C1</td> <td>25° 36.745'N</td> <td>80° 58.439'E</td> </tr> <tr> <td>C2</td> <td>25° 36.667'N</td> <td>80° 58.021'E</td> </tr> <tr> <td>C3</td> <td>25° 36.675'N</td> <td>80° 57.727'E</td> </tr> <tr> <td>C4</td> <td>25° 36.758'N</td> <td>80° 57.469'E</td> </tr> <tr> <td>D</td> <td>25° 36.930'N</td> <td>80° 57.080'E</td> </tr> </tbody> </table>	Pillars	Latitude (N)	Longitude (E)	A	25° 37.117'N	80° 57.333'E	A1	25° 36.832'N	80° 57.557'E	A2	25° 36.773'N	80° 57.703'E	A3	25° 36.738'N	80° 58.120'E	A4	25° 36.767'N	80° 58.333'E	B	25° 36.860'N	80° 58.629'E	C	25° 36.790'N	80° 58.657'E	C1	25° 36.745'N	80° 58.439'E	C2	25° 36.667'N	80° 58.021'E	C3	25° 36.675'N	80° 57.727'E	C4	25° 36.758'N	80° 57.469'E	D	25° 36.930'N	80° 57.080'E
Pillars	Latitude (N)	Longitude (E)																																							
A	25° 37.117'N	80° 57.333'E																																							
A1	25° 36.832'N	80° 57.557'E																																							
A2	25° 36.773'N	80° 57.703'E																																							
A3	25° 36.738'N	80° 58.120'E																																							
A4	25° 36.767'N	80° 58.333'E																																							
B	25° 36.860'N	80° 58.629'E																																							
C	25° 36.790'N	80° 58.657'E																																							
C1	25° 36.745'N	80° 58.439'E																																							
C2	25° 36.667'N	80° 58.021'E																																							
C3	25° 36.675'N	80° 57.727'E																																							
C4	25° 36.758'N	80° 57.469'E																																							
D	25° 36.930'N	80° 57.080'E																																							

TOR for Sand/ Morrum Mining at Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P. (Leased Area : 50 hal).

16.	Total Geological Reserves	750000 m <sup>3</sup>	
17.	Total Mineable Reserves	376090 m <sup>3</sup>	
18.	Total Proposed Production (in five year)	1875000 m <sup>3</sup>	
19.	Proposed Production / year	Year	Production
		1 <sup>st</sup>	375000 m <sup>3</sup>
		2 <sup>nd</sup>	375000 m <sup>3</sup>
		3 <sup>rd</sup>	375000 m <sup>3</sup>
		4 <sup>th</sup>	375000 m <sup>3</sup>
		5 <sup>th</sup>	375000 m <sup>3</sup>
		Total	1875000 m <sup>3</sup>
20.	Sanctioned Period of Mine lease	5 Year	
21.	Production of mine/day	1667 m <sup>3</sup> (average)	
22.	Method of Mining	Opencast Semi-Mechanized	
23.	No.of working days	225 days	
24.	Working hours/day	8 Hours/Day	
25.	No.Of workers	49 (average)	
26.	No.Of vehicle movement /day	139 (average)	
27.	Type of Land	River Bed Govt. Land	
28.	Ultimate Depth of Mining	0.80 meter (average)	
29.	Nearest metallad road from site	0.50 km	
30.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking & Others	0.50
		Suppression of dust	6.00
		Plantation	0.40
		Others( if any)	-----
Total	6.90		
31.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021	
32.	Any litigation pending against the project or land in any court	No	
33.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Fatehpur vide Letter No. 1035/30-Khanij (2020-21), Dated 04 <sup>th</sup> September, 2020	
34.	Details of Lease Area in approved DSR	S.No.- 11.	
35.	Proposed CER cost	2.60 Lakh	
36.	Proposed EMP cost	14.08 Lakh	
37.	Length and breadth of Haul Road.	Length- 0.50 km, Width- more than 6.0 m	
38.	No. of Trees to be Planted	400	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- MOU signed between the project proponent and the consultant should be submitted.
- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.

TOR for Sand/ Morrum Mining at Gururwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Village- Gururwal, Tehsil- Khaga, District- Fatehgarh, U.P. (Leased Area : 50 ha).

5. The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
6. Public hearing shall be conducted as per EIA notification, 2006 (as amended).
7. SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
8. Baseline data of post monsoon period October to December, 2020 should be carried out and submitted.
9. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
10. A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
11. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
12. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
13. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
14. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
15. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
16. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
17. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
18. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
19. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
20. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, It would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
21. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.

TOR for Sand/ Morrum Mining at Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P. (Leased Area : 50 ha).

22. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
23. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
24. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
25. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
26. A detailed biological study of the study area (core zone and buffer zone (10 km radius of the periphery of the mine lease)) shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
27. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
28. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
29. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
30. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
31. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
32. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
33. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
34. Description of water conservation measures proposed to be adopted in the Project should be given.
35. Details of rainwater harvesting proposed in the Project, if any, should be provided.

TOR for Sand/ Morrum Mining at Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P. (Leased Area : 50 ha).

36. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
37. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
38. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
39. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
40. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
41. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
42. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
43. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
44. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
45. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
46. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
47. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
48. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
49. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
50. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
51. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
52. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
53. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
54. Besides the above, the below mentioned general points are also to be followed:-
  - a. Executive Summary of the EIA/EMP Report
  - b. All documents to be properly referenced with index and continuous page numbering.

TOR for Sand/ Morrum Mining at Guruwal Composite Gata No. - 53 to 71, 74 to 86, 91, 132 to 134, Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P. (Leased Area : 50 ha).

- c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
- d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e. Where the documents provided are in a language other than English, an English translation should be provided.
- f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i. As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j. The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.



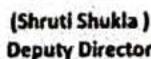
(Shrutika Shukla)  
Deputy Director

Directorate of Environment, U.P.

No. .... /Parya/SEAC/5924/2019 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Fatehpur.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.



(Shrutika Shukla)  
Deputy Director  
Directorate of Environment, U.P.

Minutes of 595<sup>th</sup> SEAC-1 Meeting Dated 22/11/2021

**RESOLUTION AGAINST AGENDA NO-11**

The committee discussed the matter and the reply submitted by the project proponent along with fresh copy of certified lease map signed by Mines Officer, kaushambi with the geo coordinates of the point C1 and D1. Hence the committee recommends grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-3 to the minutes

- 12. Sand/Morrum Mining from Yamuna Riverbed at Gata No.- 78 to 120, 124 to 133, 153 to 162, Village- Oti Composite, Tehsil & District- Fatehpur, U.P., Shri Madan Gupta, Area: 50.0 ha File No. 5954/ Proposal No. SIA/UP/MIN/ 57603/2020**

The committee observed that the case was considered in 509th SEAC-1 meeting dated 09-12-2020 wherein, the committee discussed the matter and recommended to issue the terms of reference (ToR) for the preparation of EIA report as annexed as annexure-2 to the minutes of SEAC dated 09-12-2020. The Project proponent has made an application for the amendment in TOR due to the typographical mistake in the silent submitted by then project proponent.

**RESOLUTION AGAINST AGENDA NO-12**

The committee discussed the matter and recommended to issue the terms of References (ToR) for the preparation of EIA as annexed at annexure-1 on the corrected geo coordinated i.e A(25° 43.303', 80° 35.000'), B(25°42.964',80°35.798'), C(25°42.865',80°35.722') & D(25°43.032',80°34.835'), rest all the contents shall remain be the same

- 13. Sand/Morrum Mining at Guruwal Composite at Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Khand no. 01, Village- Guruwal, Tehsil- Khaga, Fatehpur, Shri Somesh Bhardwaj, M/s Ambey Granite, Area: 50.00 Ha. File No.6597/5924/ Proposal No. SIA/UP/MIN/67911/2020**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P.. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Sand/Morrum Mining at Guruwal Composite at Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Khand no. 01, Village- Guruwal, Tehsil- Khaga, Fatehpur, Shri Somesh Bhardwaj, M/s Ambey Granite, Area: 50.00 Ha
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 606/Parya/SEAC/5924/2019, dated: 07/01/2021. The public hearing was organized on 12th October, 2021. Final EIA report submitted on 24th October, 2021
3. **Salient features of the project as submitted by the project proponent:**

1.	The environmental clearance is sought for Sand/ Morrum Mining at Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P. M/s Ambey Granite, Prop.- Shri Somesh Bhardwaj S/o Shri Om Prakash Bhardwaj (Applied Area- 50.0 ha.)
2.	The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. : 606/Parya/SEAC/5924/2019, dated: 07/01/2021

Minutes of 595<sup>th</sup> SEAC-I Meeting Dated 22/11/2021

3.	The public hearing was organized on	29/07/2021		
4.	Final EIA report submitted on	28/09/2021		
5.	On-line proposal No.	SIA/UP/MIN/67911/2020		
6.	File No. allotted by SEIAA, UP	6597 / 5924		
7.	Name of Proponent	<b>M/s Ambey Granite,</b> Prop.- Shri Somesh Bhardwaj S/o Shri Om Prakash Bhardwaj		
8.	Full correspondence address of proponent and mobile no.	Add.- Gular Naka, Amar Talkies Chauraha, Banda, District- Banda, U.P.		
9.	Name of Project	Sand/ Morrum Mining Project		
10.	Project location (Plot/ Khasra /Gata No.)	Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134		
11.	Name of River	Yamuna		
12.	Name of Village	Guruwal		
13.	Tehsil	Khaga		
14.	District	Fatehpur		
15.	Name of Minor Mineral	Sand/ Morrum		
16.	Sanctioned Lease Area (in Ha.)	50.00 ha.		
	Mineable Area after leaving of 7.5 mt. buffer zone	47.0112 ha		
17.	Max.& Min mrl within lease area	89.0 mRL- 84.0 mRL		
18.	Pillar Coordinates(Verified by DMO)	<b>Pillars</b>	<b>Latitude (N)</b>	<b>Longitude (E)</b>
		A	25° 37.117'N	80° 57.333'E
		A1	25° 36.832'N	80° 57.557'E
		A2	25° 36.773'N	80° 57.703'E
		A3	25° 36.738'N	80° 58.120'E
		A4	25° 36.767'N	80° 58.333'E
		B	25° 36.860'N	80° 58.629'E
		C	25° 36.790'N	80° 58.657'E
		C1	25° 36.745'N	80° 58.439'E
		C2	25° 36.667'N	80° 58.021'E
		C3	25° 36.675'N	80° 57.727'E
		C4	25° 36.758'N	80° 57.469'E
		D	25° 36.930'N	80° 57.080'E
19.	Total Geological Reserves	750000 m <sup>3</sup>		
20.	Total Mineable Reserves	376090 m <sup>3</sup>		
21.	Total Proposed Production (in five year)	1875000 m <sup>3</sup>		
22.	Proposed Production / year	<b>Year</b>	<b>Production</b>	
		1 <sup>st</sup>	375000 m <sup>3</sup>	
		2 <sup>nd</sup>	375000 m <sup>3</sup>	
		3 <sup>rd</sup>	375000 m <sup>3</sup>	
		4 <sup>th</sup>	375000 m <sup>3</sup>	
		5 <sup>th</sup>	375000 m <sup>3</sup>	
		Total	1875000 m <sup>3</sup>	
23.	Sanctioned Period of Mine lease	5 Year		
24.	Production of mine/day	1667 m <sup>3</sup> (average)		
25.	Method of Mining	Opencast Semi-Mechanized		
26.	No.of working days	225 days		

Minutes of 595<sup>th</sup> SEAC-1 Meeting Dated 22/11/2021

27.	Working hours/day	8 Hours/Day	
28.	No.Of workers	49 (average)	
29.	No.Of vehicle movement /day	139 (average)	
30.	Type of Land	River Bed Govt. Land	
31.	Ultimate Depth of Mining	0.80 meter (average)	
32.	Nearest metalled road from site	0.50 km	
33.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking & Others	0.50
		Suppression of dust	6.00
		Plantation	0.25
		Others( if any)	-----
		Total	6.75
34.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- 13/01/2022	
35.	Any litigation pending against the project or land in any court	No	
36.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Fatehpur vide Letter No. 1035/30-Khanij (2020-21), Dated 04 <sup>th</sup> September, 2020	
37.	Details of Lease Area in approved DSR	S.No.- 11, Page No.- 05	
38.	Proposed CER cost	2.60 Lakh	
39.	Proposed EMP cost	14.0 Lakh	
40.	Length and breadth of Haul Road.	Length- 0.50 km, Width- more than 6.0 m	
41.	No. of Trees to be Planted	250	

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-13**

The committee discussed the matter and recommended the grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-3 to the minutes. The committee also stipulated the following specific conditions:

14. Stone (Khanda, Boulder, Bailast (Gitti) Project at Gata No.-19 (Khand No.- 01 New), Village- Ganj, Tehsil- Mahoba, District- Mahoba, U.P. M/s Prem Enterprises, Shri Saurav Sharma S/o Shri Prem Nath Sharma, Area- 1.619 ha.) File No.6650/6287/ Proposal No. SIA/UP/MIN/68683/2020

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the

175

Sw

Minutes of the 529<sup>th</sup> Meeting of the SEIAA, UP held on 04.12.2021

13. Sand/Morrum Mining at Guruwal Composite at Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Khand no. 01, Village- Guruwal, Tehsil- Khaga, Fatehpur, Shri Somesh Bhardwaj, M/s Ambey Granite, Area: 50.00 Ha. File No.6597/5924/ Proposal No. SIA/UP/MIN/67911/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project, **but it will be issued only after the above lease is included in the DSR from the competent authority or under his approval**, for along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows. :-

1. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is granted for a period of one year.
2. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
3. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 50,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of

S

A

Raj

20/3/21

Minutes of the 529<sup>th</sup> Meeting of the SEIAA, UP held on 04.12.2021

plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

9. Project Proponent will submit plan for conservation and management of at least five significant water bodies, falling in the catchment of river Yamuna to be selected by District Environment Committee, in district Fatehpur. Plan duly approved by the district level environment committee and funds earmarked for the implementation should be deposited in a separate account maintained by district environment committee, Fatehpur. Details should be presented at the time of EIA-EMP appraisal.

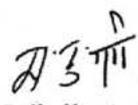
14. Stone (Khand, Boulder, Bailast (Gitti) Project at Gata No.-19 (Khand No.- 01 New), Village- Ganj, Tehsil- Mahoba, District- Mahoba, U.P. M/s Prem Enterprises, Shri Saurav Sharma S/o Shri Prem Nath Sharma, Area- 1.619 ha.) File No.6650/6287/ Proposal No. SIA/UP/MIN/68683/2020

SEIAA noted that the project has already been taken in its 521<sup>st</sup> meeting in which SEIAA has granted EC to the above project.

  
Nodal Officer  
SEIAA, UP

  
(Ajay Kumar Sharma)  
Member-Secretary  
SEIAA

  
(Paras Nath)  
Member  
SEIAA

  
(Dr. Rajiv Kumar Garg)  
Chairman  
SEIAA

177

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Uttar Pradesh)

To,

The Proprietor  
M/S AMBEY GRANITE  
Village- Guruwal -212656

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/67911/2020 dated 28 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

- |  |                         |
|--|-------------------------|
| 1. EC Identification No.                   | EC21B001UP189948        |
| 2. File No.                                | 6597-5924               |
| 3. Project Type                            | New                     |
| 4. Category                                | B1                      |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project                         | Sand/ Morrum Mining     |
| 7. Name of Company/Organization            | M/S AMBEY GRANITE       |
| 8. Location of Project                     | Uttar Pradesh           |
| 9. TOR Date                                | 07 Jan 2021             |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/12/2021

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/67911/2020 & SEIAA, U.P File no- 6597-5924

**Sub: Environmental Clearance is sought for Proposed of Sand/Morrum Mining at Guruwal Composite at Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Khand no. 01, Village- Guruwal, Tehsil- Khaga, Fatehpur, Shri Somesh Bhardwaj, M/s Ambey Granite, Area: 50.00 Ha**

Dear Sir,

This is with reference to your application / letter dated 16-12-2019, 11-02-2020, 08-10-2021 & 12-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 22-11-2021 and SEIAA in meeting held on 04-12-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) to SEAC on 16-11-2021.

### Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

- The environmental clearance is sought for Sand/Morrum Mining at Guruwal Composite at Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Khand no. 01, Village- Guruwal, Tehsil- Khaga, Fatehpur, Shri Somesh Bhardwaj, M/s Ambey Granite, Area: 50.00 Ha
- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 606/Parya/SEAC/5924/2019, dated: 07/01/2021. The public hearing was organized on 12th October, 2021. Final EIA report submitted on 24th October, 2021
- Salient features of the project as submitted by the project proponent:**

1.	The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. : 606/Parya/SEAC/5924/2019, dated: 07/01/2021
2.	The public hearing was organized on 29/07/2021
3.	Final EIA report submitted on 28/09/2021
4.	On-line proposal No. SIA/UP/MIN/67911/2020
5.	File No. allotted by SEIAA, UP 6597 / 5924
6.	Name of Proponent <b>M/s Ambey Granite,</b> Prop.- Shri Somesh Bhardwaj S/o Shri Om Prakash Bhardwaj
7.	Full correspondence address of proponent and mobile no. Add.- Gular Naka, Amar Talkies Chauraha, Banda, District- Banda, U.P.
8.	Name of Project Sand/ Morrum Mining Project
9.	Project location (Plot/ Khasra /Gata No.) Guruwal Composite Gata No.- 53 to 71, 74 to 86, 91, 132 to 134
10.	Name of River Yamuna
11.	Name of Village Guruwal
12.	Tehsil Khaga
13.	District Fatehpur
14.	Name of Minor Mineral Sand/ Morrum

179

15.	Sanctioned Lease Area (in Ha.)	50.00 ha.	
	Mineable Area after leaving of 7.5 mt. buffer zone	47.0112 ha	
16.	Max.& Min mrl within lease area	89.0 mRL- 84.0 mRL	
17.	Pillar Coordinates(Verified by DMO)	<b>Pillars</b>	<b>Latitude (N)</b>
		A	25° 37.117'N
		A1	25° 36.832'N
		A2	25° 36.773'N
		A3	25° 36.738'N
		A4	25° 36.767'N
		B	25° 36.860'N
		C	25° 36.790'N
		C1	25° 36.745'N
		C2	25° 36.667'N
		C3	25° 36.675'N
		C4	25° 36.758'N
		D	25° 36.930'N
		<b>Longitude (E)</b>	
			80° 57.333'E
			80° 57.557'E
			80° 57.703'E
			80° 58.120'E
			80° 58.333'E
			80° 58.629'E
			80° 58.657'E
			80° 58.439'E
			80° 58.021'E
			80° 57.727'E
			80° 57.469'E
			80° 57.080'E
18.	Total Geological Reserves	750000 m <sup>3</sup>	
19.	Total Mineable Reserves	376090 m <sup>3</sup>	
20.	Total Proposed Production (in five year)	1875000 m <sup>3</sup>	
21.	Proposed Production / year	<b>Year</b>	<b>Production</b>
		1 <sup>st</sup>	375000 m <sup>3</sup>
		2 <sup>nd</sup>	375000 m <sup>3</sup>
		3 <sup>rd</sup>	375000 m <sup>3</sup>
		4 <sup>th</sup>	375000 m <sup>3</sup>
		5 <sup>th</sup>	375000 m <sup>3</sup>
		Total	1875000 m <sup>3</sup>
22.	Sanctioned Period of Mine lease	5 Year	
23.	Production of mine/day	1667 m <sup>3</sup> (average)	
24.	Method of Mining	Opencast Semi-Mechanized	
25.	No.of working days	225 days	
26.	Working hours/day	8 Hours/Day	
27.	No.Of workers	49 (average)	
28.	No.Of vehicle movement /day	139 (average)	
29.	Type of Land	River Bed Govt. Land	
30.	Ultimate Depth of Mining	0.80 meter (average)	
31.	Nearest metalled road from site	0.50 km	
32.	Water Requirement	<b>PURPOSE</b>	<b>REQUIREMENT (KLD)</b>
		Drinking & Others	0.50
		Suppression of dust	6.00
		Plantation	0.25
		Others( if any)	-----
		Total	6.75
33.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development)., Lucknow, U.P. QCI/NABET/EIA/1821/RA0120	

		Validity- 13/01/2022
34.	Any litigation pending against the project or land in any court	No
35.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Fatehpur vide Letter No. 1035/30-Khanij (2020-21), Dated 04 <sup>th</sup> September, 2020
36.	Details of Lease Area in approved DSR	S.No.- 11, Page No.- 05
37.	Proposed CER cost	2.60 Lakh
38.	Proposed EMP cost	14.0 Lakh
39.	Length and breadth of Haul Road.	Length- 0.50 km, Width- more than 6.0 m
40.	No. of Trees to be Planted	250

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 22-11-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 04-12-2021 decided to grant the Environmental Clearance to the title project for collection of 375000 m<sup>3</sup>/annum for lease area of 50 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.

10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.

29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).

42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is granted for a period of one year.
2. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
3. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 50,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. Project Proponent will submit plan for conservation and management of at least five significant water bodies, falling in the catchment of river Yamuna to be selected by District Environment Committee, in district Fatehpur. Plan duly approved by the district level environment committee and funds earmarked for the implementation should be deposited in a separate account maintained by district environment committee, Fatehpur. Details should be presented at the time of EIA-EMP appraisal.
10. The Environmental clearance will be co-terminus with the mining lease period.
11. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
12. Environment management in according to environmental status and impact of the project.
13. During the school opening and closing time transportation of minerals will be restricted.
14. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
15. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
16. Pakkamotorable haul road to be maintained by the project proponent.
17. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. Permission from the competent authority regarding evacuation route should be taken.
19. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
20. Provision for cylinder to workers should be made for cooking.
21. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
22. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
23. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
24. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
25. Provision for two toilets and hand pumps should be made at mining site.
26. Drinking water for workers would be provided by tankers.
27. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
28. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.

29. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
30. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
31. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
32. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
33. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
34. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
35. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
36. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
37. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining

area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
50. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
51. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
52. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
53. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
56. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
57. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

58. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
59. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
60. Waste water from potable use be collected and reused for sprinkling.
61. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - [dgmupexp@gmail.com](mailto:dgmupexp@gmail.com))
5. District Magistrate, Fatehpur, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member Secretary

Member Secretary

Date: 12/23/2021 16:30:08 PM

Page 11 of 11

188  
35

A-7

**State Level Environment Impact Assessment Authority, Uttar Pradesh****Directorate of Environment, U.P.**

Vineet Khand-I, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

**Minutes of the 697<sup>th</sup> Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 22.02.2023**

The meeting of 697<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 22.02.2023 the Directorate of Environment. The following were present in the meeting:-

- |                           |                              |
|---------------------------|------------------------------|
| 1. Shri Paras Nath        | Member, SEIAA, U.P           |
| 2. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

Chairman SEIAA did not participate in the meeting. 697<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) meeting was convened and conducted in reference to the letter no. 135/81-7-2023-103(parya)/2007 dated 7-2-2023 of Department of Environment Forest and Climate Change, GoUP

**Agenda:-A-**

- 1- Proposed of Sand/Morrum Mining Project at Guruwal Composite at Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Khand No.- 01, Village- Guruwal, Tehsil- Khaga, District- Fatehpur, U.P., M/s Ambey Granite, (Lease Area: 50.00 ha) file no- 6597 dated 06-02-2023

SEIAA noted that the project proponent has filed a case in Hon'ble High Court Lucknow Bench <sup>W.P.T.C. No.</sup> No. 163/2023 and which is likely to be listed soon. SEIAA gone through the letter of Mining Department, UP letter no 1686/m-ngt Vaad/2021 dated 10.02.2023 and report submitted by CMPDIL for district Fatehpur which includes the above lease and agreed to extend the validity of EC of the above lease for a subject to following condition:-

1. EC will be valid for the sanctioned production as per current LoI or replenished quantity, whichever is less. EC will be valid till validity of current mine plan or current lease period whichever is earlier and after this the EC will become null and void.
2. Replenishment studies shall be carried out for year on year basis and the lease shall be operated on the basis of replenished quantity with its legal validity.
3. In case the replenished quantity mentioned in the replenishment study report is less than the production capacity mentioned in valid EC then it will be responsibility of the Mining Department and District Administration to ensure that no mining is carried out above the quantity mentioned in replenishment study report.
4. In case replenished quantity mentioned in the replenishment study report is more than the quantity mentioned in valid EC, then the project proponent shall submit fresh application for EC after securing a valid LOI and approved mining

189 EXURE-8

## State Level Environment Impact Assessment Authority, Uttar Pradesh

To,  
The Proprietor,  
M/s Ambey Granite,  
Village- Guruwal, Tehsil- Khaga,  
District Fatehpur, U.P.

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow -226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.com

Ref. No. 374 /Parya/SEIAA/6597-5924/2022

Date: 14 March, 2023

Sub: Amendment in EC " Sand/Morrum Mining Project at Guruwal Composite at Gata No.- 53 to 71, 74 to 86, 91, 132 to 134, Khand No.- 01, Village- Guruwal, Tehsil- Khaga, District-Fatehpur, U.P., M/s Ambey Granite, (Lease Area: 50.00 ha)

Reference- MoEFCC Proposal no- Proposal No. SIA/UP/MIN/67911/2020 File no- 6597-5924

Dear Sir,

SEIAA gone through the letter of Mining Department, UP letter no 1686/m-ngt Vaad/2021 dated 10.02.2023 and report submitted by CMPDIL for district Fatehpur which includes the above lease and agreed to extend the validity of EC of the above lease for a subject to following condition:-

1. EC will be valid for the sanctioned production as per current LOI or replenished quantity, whichever is less. EC will be valid till validity of current mine plan or current lease period whichever is earlier and after this the EC will become null and void.
2. Replenishment studies shall be carried out for year on year basis and the lease shall be operated on the basis of replenished quantity with its legal validity.
3. In case the replenished quantity mentioned in the replenishment study report is less than the production capacity mentioned in valid EC then it will be responsibility of the Mining Department and District Administration to ensure that no mining is carried out above the quantity mentioned in replenishment study report.
4. In case replenished quantity mentioned in the replenishment study report is more than the quantity mentioned in valid EC, then the project proponent shall submit fresh application for EC after securing a valid LOI and approved mining plan in case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report)

Rest all the conditions mentioned in EC identification no. EC21B001UP189948 dated 23.12.2021 shall remain same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)  
Member Secretary, SEIAA

No. .... /Parya/SEIAA/6597-5924/2021 dated: As above

Copy, through email, for information and necessary action to -

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))
4. District Magistrate, Fatehpur, Uttar Pradesh.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - [ms@uppcb.com](mailto:ms@uppcb.com))
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA